

— collaboration with voluntary bodies/non-governmental organisations.

Implementation of the Action Plan has been taken up and several steps have been initiated already. The nodal agency is the Central Directorate of Wildlife Preservation and the Wildlife Institute of India with the active help of the State/Union Territory Governments and the cooperation of voluntary bodies and other national and international agencies.

The Action Plan has been made the central theme of the wildlife conservation programmes for the *Seventh Five Year Plan* (1985-90).

2. The Department of Environment has taken several measures for environmental conservation and protection. Environmental Research Committee and Man and Biosphere Committee in the Department of Environment have commissioned research programmes in priority areas for promoting environmental protection and maintaining ecological balance. Several programmes are focussed on pollution monitoring and control. Central Board for prevention and Control of Water Pollution and state Boards for Prevention and Control of Water Pollution have been set up. These Boards are acting as regulatory agencies for controlling pollution from industrial effluents and emissions. A particular mention may be made of the recently constituted Central Ganga Authority. A network of biosphere reserves has been planned for conserving biological diversity in representative bio-geographic regions of the country. Eco-Development programmes are being taken up in critically degraded or fragile ecosystems for demonstrating restorative protective methodologies. Programmes of environmental education, training and awareness have been launched to promote environmental consciousness among various sections of society. Advanced centres of studies in disciplines relevant to environmental management have been planned. A particular mention may be made of the proposed Institute of Himalayan Environment and Development. Programmes for environmental management are being intensified in the Seventh Plan.

Estimates of Loss of Forests due to use of Firewood

1256. SHRI V.S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state :

(a) whether any estimate has been made as to the loss of forest as a result of the use of firewood in the country;

(b) if so, the details thereof;

(c) whether any effort is being made to popularise other forms of fuel; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI BIR SEN) : (a) and (b). No accurate estimate of the exact of loss is available.

(a) and (d). The Government has laid great stress on promotion of biogas plants in the country. A National Project for Biogas Development was launched as a Central Sector Scheme in 1981-82. The target for 1,50,000 plants has been set up for 1984-85 against which 1,17,820 plants have been set up upto February, 1985. In case of community biogas plants the full capital cost and cost of operation for one year given. In case of institutional biogas plants subsidies ranging from 33½% to 75% is given.

Changes in Service Rules of Officers of I.A.S. and I.P.S. Cadres

1257. KUMARI MAMATA BANERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether Government have any proposal to bring about change in the service rules of the officers belonging to IAS and IPS cadres; and

(b) if so, what are the changes proposed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) :
(a) and (b). Service rules applicable to the officers of the All India Services, which include the IAS and IPS, are reviewed on a continuous basis and

changes are effected in the rules as and when necessary, in consultation with the State Governments. Details of important amendments to the rules which are presently under consideration in consultation with the State Governments are given in the enclosed statement.

Statement

*S. No. Particulars of the rule proposed**Subject matter of the proposed amendments, in brief*

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| 1. | Rule 20 C of All India Services (Leave) Rules 1955 | To allow encashment of leave in case of voluntary retirement on the same scale as applicable to officers of the Central Services. |
| 2. | Regulation 9 of All India Services (Study Leave) Regulations, 1960 | To regulate the manner in which cases of non-completion of study for which study leave was sanctioned should be decided. |
| 3. | Rule 12 of the All India Services (Provident Fund) Rules, 1955 | To liberalise the eligibility conditions for withdrawal for house building purpose. |
| 4. | Rule 13 of the All India Services (Provident Fund) Rules, 1955 | |
| 5. | Rules 11, 13, 14 and 27 of the All India Services (Provident Fund) Rules, 1955 | To regulate cases of over-withdrawal wrongful use of advances or withdrawals from Provident Fund. |
| 6. | Rule 13 of the All India Services (Conduct) Rules, 1968 | To regulate the participation of officers in organisation connected with sports activities |
| 7. | Rules, 19 A of the All India Services (Death-cum-Retirement Benefits) Rules, 1958 | To liberalise the provisions relating to payment of interest on delayed payment of gratuity/Death-cum-Retirement gratuity. |
| 8. | Rule 9 C and Schedule III C of the Indian Administrative Service (Pay) Rules, 1954 | To include the post of Director in the Central Secretariat in Schedule III-C of Indian Administrative (Pay) Rules, 1954 simultaneously deleting Rule 9 C <i>ibid</i> . |
| 9. | Schedule II to the Indian Administrative Service (Probationers Final Examination) Regulations, 1955 | To provide for the languages to be taught to probat oners borne on the Sikkim Cadre. |
| 10. | Schedule III to the Indian Police Service (Probationers Final Examination) Regulations, 1955. | |
| 11. | Rule 6 of the Indian Police Service (Cadre) Rules, 1954. | To regulate the deputation of officers to the Central Government or another State in the same manner as in the case of Indian Administrative Service officers under Rule 6 of the Indian Administrative Service (Cadre) Rules, 1954. |